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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 04 of 2001

In

Original Application No. 1199 of 1999

Allahabad this the 13th day of March 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Mr.M.P. Singh, Member (A)

Union of India
and Others

.....

Applicants

By Advocate Shri S.C. Tripathi

Versus

Desh Deepak

.....

Respondent

O_R_D_E_R

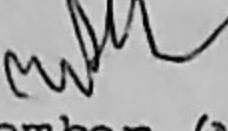
By Hon'ble Mr.S.K.I. Naqvi, Member (J)

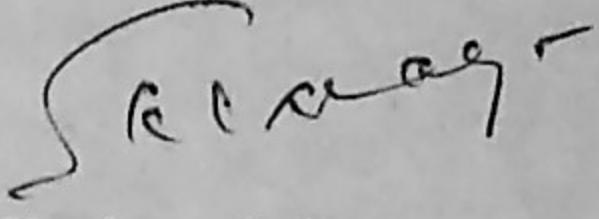
This review petition has been preferred in respect of order passed on 01.8.2000 in O.A.No. 1199 of 1999.

2. Considered the facts and the pleadings as per the connected O.A., and the order against which this review petition has been filed and also the grounds mentioned for the review. We find that there is no patent mistake or error of fact or law in the impugned order and, therefore, does not deserve any review. Considering the grounds preferred in the

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review petition, we feel that the order has not been interpreted in its right prospective and out of some confusion this review petition has been preferred. The review petition is rejected accordingly.


Member (A)


Member (J)

/M.M./